## National Company Law Tribunal Allahabad Bench Allahabad

101(ND)/2015

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.12.2016.

NAME OF THE COMPANY: Shri Rajinder Singh & Ors.

Vs.

M/s V. R. R. Infra Promoters Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: u/s 397-398 of Companies Act, 1956.

Sl. No. Name Designation Representation Signature

1.

2.

## Order dated 22.12.2016

## 101/ND)/2015Shri Rajinder Singh & Ors. Vs. M/s V.R.R. Infra Promoters Pvt. Ltd. & Ors.

Both parties are absent. On 09.11.2016 in our orders we have mentioned that the withdrawal application and the affidavit of the parties enclosed thereto are appearing to be suspicious in as much as the affidavit in blank was certified by the notary. We have directed both the parties to appear today. The parties and the representatives who filed withdrawal application are absent. In order to give one more fair opportunity, we direct the matter be listed on 19.01.2017 to pass consequential orders.

List on 19.01.2017.

SH.V.S.R. AVADHANI (Judicial Member)

SH. H.P. CHATURVEDI (Judicial Member)